

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-470(ND)2017**

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
18.11.2019**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle  
Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present: Ms. Mrinali Prasad, Advocate for the RP  
Mr. Nakul Mohta, Mr. Gaurav Jain and Mr. Ashish Kumar,  
Advocates for the Petitioner  
Mr. Rachit Mittal, Advocate for Noida Authority**

**ORDER**

Ld. Counsel for the Liquidator submits that clarification as required has been given in their report filed on 8<sup>th</sup> November 2019. Let the same be placed on record.

To come up for orders/clarification.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**